

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI  
(Appellate Jurisdiction)**

**IA NO. 732 OF 2016 IN  
APPEAL NO. 338 OF 2016**

**Dated : 20<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**M.P. Biomass Energy Developers Association & Ors. ... Appellant(s)**

**Vs.**

**Madhya Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan

**ORDER**

**IA NO. 732 OF 2016  
(Appl. for urgent listing)**

Issue notice to the Respondents returnable on 02.01.2017. Dasti, in addition, is permitted.

List the matter on **02.01.2017**. In the meantime, without prejudice to the rights and contentions of the Respondents, no coercive steps be taken against the Appellant till 06.01.2017.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**